

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.4075
TO BE ANSWERED ON THE 20TH MARCH, 2018

IMPLEMENTATION OF e-NAM

4075. SHRI PREM DAS RAI:

Will the Minister of AGRICULTURE AND FARMERS WELFARE **†ãðŠãäÓã** एवं किसान कल्याण ½ãã"ããè be pleased to state:

- the steps being taken by the Government to implement the e-NAM scheme across the country, if so, the details thereof;
- whether e-NAM has been extended to the North Eastern Region of the country as well;
- if so, the details thereof; and
- the details of the farmers who have been educated about the major market reforms?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

†ãðŠãäÓã एवं किसान कल्याण ½ãã"ããÈã¼ã ½ãñã Àã•¼ã ½ãã"ããè (SHRI GAJENDRA SINGH SHEKHAWAT)

(a): The Government is implementing National Agriculture Market Scheme, popularly known as e-NAM, for transparent price discovery for the farmers for their produce through competitive online bidding system. Under the scheme, an electronic trading portal with pan India trading facility has been deployed in 551 regulated wholesale markets in 15 States and 02 Union Territories (UTs) across the country as on 19.03.2018. The target is to integrate 585 wholesale regulated markets with e-NAM by 31st March, 2018. e-NAM is being implemented in wholesale regulated markets by respective State Governments. The Central Government is providing free software and assistance for related hardware including quality assaying equipments/ infrastructure, one IT expert for one year per mandi, one State Level Coordinator to each State for installation and rollout of e-NAM platform. Under the scheme, training is provided to market officials, farmers, traders, commission agents and others as may be necessary for successful operation of e-NAM.

(b) & (c): No, Madam. e-NAM is a demand driven, reform linked scheme and States/UTs are required to carry out three pre-requisite reforms i.e. (i) e-trading, (ii) single point levy of market fee and (iii) unified single license valid for trading across the state; in their Agricultural Produce Market Committee (APMC) Regulations for integrating their regulated wholesale markets with e-NAM platform. So far no proposals from North Eastern Region States have been received for integrating their regulated wholesale markets with e-NAM platform.

(d): The Governments through various conferences, seminars, awareness camps, melas, electronic media and print media are imparting training to farmers and stakeholders on major market reforms. In addition to this, training and education to farmers on e-NAM, being a reform linked scheme, is imparted. So far, approximately 84 lakh farmers have been registered on e-NAM portal, who have been trained.
